

OP No. 306/16

M/s Richa Company Vs. Sh. Ram Dayal Prasad

24.07.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court of Delhi bearing Nos. R-235/RG/DHC/2020 dated 16.05.2020, 16/DHC/2020 dated 13.06.2020, 22/DHC/2020 dated 29.06.2020 and 24/DHC/2020 dated 13.07.2020.

Matter is fixed for Misc/appearance.

Let notices be issued (through email or WhatsApp only) to Ld. AR(s) for the parties with following directions:

- i. To give their consent that they are agreeable for taking up the matter through video conferencing; and
- ii. In the eventuality that Ld. AR(s) for the parties, are not inclined for video conference hearing of the matter, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume the normal functioning.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on **27.08.2020**, the date already fixed vide order of the Ld. District and Sessions Judge, Rouse Avenue District Courts, New Delhi, in this regard.

A copy of this order be sent alongwith the notices to the Ld. AR(s) for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website. A signed copy of the order sheet may be filed after resuming of the courts normal functioning.

(Chandra Gupta)
POIT-1, RADDC, New Delhi
24.07.2020

ID. No. 1087/16

Nand Kishore & 69 Ors. Vs. M/s Modern Convent School

24.07.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court of Delhi bearing Nos. R-235/RG/DHC/2020 dated 16.05.2020, 16/DHC/2020 dated 13.06.2020, 22/DHC/2020 dated 29.06.2020 and 24/DHC/2020 dated 13.07.2020.

Matter is fixed for management evidence.

In view of the above mentioned orders of Hon'ble High Court, it is felt appropriate that matter fixed for ME, be taken up for hearing on **27.08.2020**, the date already fixed vide order of the Ld. District and Sessions Judge, Rouse Avenue District Courts, New Delhi, in this regard.

A copy of this order be sent to the Computer Branch for uploading on the official website. A signed copy of the order sheet may be filed after resuming of the courts normal functioning.

(Chandra Gupta)
POIT-1, RADDC, New Delhi
24.07.2020

ID No. 151/16

Saheb Singh Gahlawat & 28 Ors. Vs. Dr. Baba Saheb Ambedkar Hospital

24.07.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court of Delhi bearing Nos. R-235/RG/DHC/2020 dated 16.05.2020, 16/DHC/2020 dated 13.06.2020, 22/DHC/2020 dated 29.06.2020 and 24/DHC/2020 dated 13.07.2020.

Matter is proceeding at the stage of hearing of any further arguments/order.

Let notices be issued (through email or WhatsApp only) to Ld. AR(s) for the parties with following directions:

- i. To send their written submissions in synopsis form, as brief as possible;
- ii. To give their consent that they are agreeable for final disposal of the case through their written submissions;
- iii. Whether they want to address oral arguments through video conferencing as well in addition; and
- iv. In the eventuality that Ld. AR(s) for the parties or any one of them are not inclined for video conference arguments and they are not willing for disposal of the case even on written submissions, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on **27.08.2020**, the date already fixed vide order of the Ld. District and Sessions Judge, Rouse Avenue District Courts, New Delhi, in this regard.

A copy of this order be sent alongwith the notices to the Ld. AR(s) for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website. A signed copy of the order sheet may be filed after resuming of the courts normal functioning.

(Chandra Gupta)
POIT-1, RADDC, New Delhi
24.07.2020

OP No. 898/16

M/s Richa Company Vs. Sanjay Singh

24.07.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court of Delhi bearing Nos. R-235/RG/DHC/2020 dated 16.05.2020, 16/DHC/2020 dated 13.06.2020, 22/DHC/2020 dated 29.06.2020 and 24/DHC/2020 dated 13.07.2020.

Matter is fixed for Misc/appearance.

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- i. To give their consent that they are agreeable for taking up the matter through video conferencing; and
- ii. In the eventuality that Ld. AR(s) for the parties, are not inclined for video conference hearing of the matter, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume the normal functioning.

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(Chandra Gupta)
POIT-1, RADDC, New Delhi
24.07.2020

OP No. 899/16

M/s Richa Company Vs. Sh. Randhir

24.07.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court of Delhi bearing Nos. R-235/RG/DHC/2020 dated 16.05.2020, 16/DHC/2020 dated 13.06.2020, 22/DHC/2020 dated 29.06.2020 and 24/DHC/2020 dated 13.07.2020.

Matter is fixed for Misc/appearance.

Let notices be issued (through email or WhatsApp only) to Ld. AR(s) for the parties with following directions:

- i. To give their consent that they are agreeable for taking up the matter through video conferencing; and
- ii. In the eventuality that Ld. AR(s) for the parties, are not inclined for video conference hearing of the matter, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume the normal functioning.

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(Chandra Gupta)
POIT-1, RADDC, New Delhi
24.07.2020

OP No. 896/16

M/s Richa Company Vs. Sh. Pawan Kumar

24.07.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court of Delhi bearing Nos. R-235/RG/DHC/2020 dated 16.05.2020, 16/DHC/2020 dated 13.06.2020, 22/DHC/2020 dated 29.06.2020 and 24/DHC/2020 dated 13.07.2020.

Matter is fixed for Misc/appearance.

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- i. To give their consent that they are agreeable for taking up the matter through video conferencing; and
- ii. In the eventuality that Ld. AR(s) for the parties, are not inclined for video conference hearing of the matter, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume the normal functioning.

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(Chandra Gupta)
POIT-1, RADDC, New Delhi
24.07.2020

OP No. 895/16

M/s Richa Company Vs. Sh. Sanjay Kumar Singh

24.07.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court of Delhi bearing Nos. R-235/RG/DHC/2020 dated 16.05.2020, 16/DHC/2020 dated 13.06.2020, 22/DHC/2020 dated 29.06.2020 and 24/DHC/2020 dated 13.07.2020.

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(Chandra Gupta)
POIT-1, RADDC, New Delhi
24.07.2020

OP No. 31/16

M/s Richa Company Vs. Mrs. Roshan Khatoon

24.07.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court of Delhi bearing Nos. R-235/RG/DHC/2020 dated 16.05.2020, 16/DHC/2020 dated 13.06.2020, 22/DHC/2020 dated 29.06.2020 and 24/DHC/2020 dated 13.07.2020.

Matter is fixed for Misc/appearance.

Let notices be issued (through email or WhatsApp only) to Ld. AR(s) for the parties with following directions:

- i. To give their consent that they are agreeable for taking up the matter through video conferencing; and
- ii. In the eventuality that Ld. AR(s) for the parties, are not inclined for video conference hearing of the matter, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume the normal functioning.

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(Chandra Gupta)
POIT-1, RADDC, New Delhi
24.07.2020

OP No. 1957/16

M/s Richa Company Vs. Sh. Mubarak Ali

24.07.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court of Delhi bearing Nos. R-235/RG/DHC/2020 dated 16.05.2020, 16/DHC/2020 dated 13.06.2020, 22/DHC/2020 dated 29.06.2020 and 24/DHC/2020 dated 13.07.2020.

Matter is fixed for Misc/appearance.

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- ii. In the eventuality that Ld. AR(s) for the parties, are not inclined for video conference hearing of the matter, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume the normal functioning.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on **27.08.2020**, the date already fixed vide order of the Ld. District and Sessions Judge, Rouse Avenue District Courts, New Delhi, in this regard.

A copy of this order be sent alongwith the notices to the Ld. AR(s) for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website. A signed copy of the order sheet may be filed after resuming of the courts normal functioning.

(Chandra Gupta)
POIT-1, RADDC, New Delhi
24.07.2020

OP No. 897/16

M/s Richa Company Vs. Sh. Satya Prakash

24.07.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court of Delhi bearing Nos. R-235/RG/DHC/2020 dated 16.05.2020, 16/DHC/2020 dated 13.06.2020, 22/DHC/2020 dated 29.06.2020 and 24/DHC/2020 dated 13.07.2020.

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A copy of this order be sent alongwith the notices to the Ld. AR(s) for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website. A signed copy of the order sheet may be filed after resuming of the courts normal functioning.

(Chandra Gupta)
POIT-1, RADDC, New Delhi
24.07.2020

CC No. 42/17

Rajeev Mehta Vs. M/s Sadvi Agency

24.07.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court of Delhi bearing Nos. R-235/RG/DHC/2020 dated 16.05.2020, 16/DHC/2020 dated 13.06.2020, 22/DHC/2020 dated 29.06.2020 and 24/DHC/2020 dated 13.07.2020.

Matter is fixed for awaiting record from Hon'ble High Court of Delhi, which as per report of the Ahlmad, has not been received back till date.

Accordingly matter be taken up for awaiting original record on **27.08.2020** the date already fixed vide order of the Ld. District and Sessions Judge, Rouse Avenue District Courts, New Delhi, in this regard.

A copy of this order be sent to the Computer Branch for uploading on the official website. A signed copy of the order sheet may be filed after resuming of the courts normal functioning.

(Chandra Gupta)
POIT-1, RADC, New Delhi
24.07.2020